

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 2/90
~~TXXXXXX~~

198

DATE OF DECISION 12.1.1990Shri A.J.Bhaduri

Petitioner

Shri A.G.Abhyankar

Advocate for the Petitioner(s)

Versus

Union of India and others.

Respondents

Mr.R.C.Kotiankar for Mr.M.I.

Advocate for the Respondent(s)

Sethna.

CORAM

The Hon'ble Mr. M.Y.Priolkar, Member (A)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ? *Y*
2. To be referred to the Reporter or not ? *N*
3. Whether their Lordships wish to see the fair copy of the Judgement ? *N*
4. Whether it needs to be circulated to other Benches of the Tribunal ? *N*

Y

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

(3)

OA.NO. 2/90

Shri A.J.Bhaduri
Flat No. 10,
Hariprasad Society,
Vishrantwadi, Pune.

... Applicant

v/s.

Union of India
through Secretary to the
Department of Science & Technology,
New Delhi.

AND OTHERS.

... Respondents

CORAM: Hon'ble Member (A) Shri M.Y.Priolkar

Appearances :

Mr.A.G.Abhyankar
Advocate
for the Applicant

Mr.R.C.Kotiankar
for Mr. M.I.Sethna
Advocate
for the Respondents

ORAL JUDGMENT

Dated: 12.1.1990

(PER: M.Y.Priolkar, Member (A)

Heard Mr.A.G.Abhyankar, Advocate for the applicant and
Mr.R.C.Kotiankar for Mr.M.I.Sethna for the respondents.

2. Mr. Abhyankar, after taking instructions from the
applicant who is present in the court, requests that the
applicant may be permitted to withdraw this application.
Mr. Kotiankar has no objection.

3. The application is, accordingly, permitted to be
withdrawn, with no order as to costs.


(M.Y.PRIOLKAR)
MEMBER (A)